

Shri J. K. Bhonsle: All the Movable property is to be exchanged. The lists are to be exchanged by 31st December, and the actual amounts, etc., are to be decided and settled by about 30th June, 1956.

Shri D. C. Sharma: In what way have the Government tried to draw up a list of these properties? May I know whether it was done through information collected from newspapers or through some other agency?

Shri J. K. Bhonsle: That is done with the information that we have, and, at the same time, all these have already been published through newspapers, and every individual who has any property or other things left over in Pakistan knows about it.

Shri D. C. Sharma: Have the Government any idea of the amount of money that is lying in the lockers and other safe deposits in that country?

Shri J. K. Bhonsle: We do not actually know the actual amounts as such, but we know that these are deposits in lockers, etc., and the whole lot of them will be transferred in bulk.

Sardar Iqbal Singh: May I know the total number of applications received by the Government of India in this connection and the total amount involved?

Shri J. K. Bhonsle: The total number of applications is not known. I cannot give the actual amount as such.

Reservation for Scheduled Castes and Tribes

*858. **Shri I. Eacharan:** Will the Minister of Irrigation and Power be pleased to state whether the reservation rule is applied to temporary appointments in administrative offices of Irrigation and Power Projects Schemes under the Government of India?

The Deputy Minister of Irrigation and Power (Shri Hathi): The only project directly under the control of the Government of India is the Hirakud Dam Project, wherein all appointments are temporary. The reservation rule applies to the administrative offices of this Project.

Shri I. Eacharan: May I know whether instructions have been issued to the State Governments to follow this rule and whether they are observed?

Shri Hathi: That has been done by the Home Ministry of the Government of India.

Shri B. S. Murthi: May I know why the Government does not feel the necessity of giving instructions, even in the recruitment of temporary cadre, to give sufficient representation to the Scheduled Castes, as long as this rule exists?

Shri Hathi: That applies to the temporary staff also.

Shri Thimmaiah: Is it a fact that the Home Ministry has requested the Ministry of Irrigation and Power, as it has requested the other Ministries, to have an officer in each Ministry to look after the interests of the Scheduled Caste people as far as the implementation of this reservation order is concerned?

Shri Hathi: The Irrigation and Power Ministry does look into this, and it always sees that the posts are filled in by the persons belonging to the Scheduled Castes and Scheduled Tribes.

Return of Indians from British Guiana

*859. **Shri Bhagwat Jha Azad:** Will the Prime Minister be pleased to state:

(a) whether a large number of Indians from British Guiana have returned to India in the middle of October, 1955 last; and

(b) if so, the reasons therefor?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) 243 Indian emigrants from British Guiana arrived in Calcutta on the 9th October, 1955 by a vessel, MV Reurgent, chartered by the Colonial Government.

(b) Indian labour was imported under a system called "Indenture of labour" from 1837 to 1917. Under this system an emigrant was bound to work on an estate at a prescribed rate of wages for five years after which he was free to choose his own occupation while after ten years he could claim repatriation to India at the cost (full in some cases while half or third in others) of the Colonial Government. A vast majority of such emigrants stayed on in the colony. Some of them have, however, been claiming return passages which they are entitled to. Some of them, especially the old ones, insisted on coming back on religious and sentimental grounds if only to die on Indian soil.

Shri Bhagwat Jha Azad: May I know whether this insistence on their return to India is due to the restrictions recently imposed on the living conditions there, such as the acquiring of property, or due to other factors?